THE KOKRAJHAR UNIVERSITY (AMENDMENT) BILL

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further to amend the Kokrajhar University Act, 2023.

Preamble

Whereas, it is expedient further to amend the Kokrajhar University Act, 2024, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-sixth Year of the

Assam Act No. XVIII of 2024

Short title, extent and commencement

- 1. (1) This Act may be called the Kokrajhar University (Amendment) Act, 2025.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Republic of India as follows:-

Amendment of section 12

- 2. In the principal Act, in section 12, for sub-section (1), the following shall be substituted, namely:-
 - "(1) The first Vice-Chancellor shall be appointed by the State Government. The Chancellor shall appoint the subsequent Vice-Chancellor on the recommendation of an Advisory Board which shall consist of three members, one each shall be nominated by the Chancellor, the Executive Council and the State Government. The Chancellor shall appoint one of them as the Chairman of the Advisory Board."

Amendment of section 57

- 3. In the principal Act, in section 57, for sub-section (7), the following shall be substituted, namely:-
 - "(7) The State Government shall within three months from the date of the commencement of this Act, appoint a person to be the first Vice-Chancellor of the University on such terms and conditions as it deems fit."

VETTED BY THE
LEGISLATIVE DEPARTMENT
ON. 12.03, 2015